

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

**CP No.545/2015
In
OA 287/2015**

this the 19th day of April, 2016

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. Shekhar Agarwal, Member (A)**

Devender Singh
S/o Shri Ram Singh
RZ C-68, Gopal Nagar
Dhansa Road, Najafgarh,
New Delhi – 110 043.

....Petitioner

(By Advocate:Shri Mukesh Bhardwaj)

VERSUS

1. Shri Rajendra Kumar
Chief/Principal Secretary
Govt. of N.C.T., Delhi
Sham Nath Marg, Delhi – 110 054.

2. Dr. Puneet Kumar Goel, IAS
Commissioner
South Delhi Municipal Corporation
Dr. S.P.Mukherjee Civic Center
Minto Road, Delhi – 110 002.

3. Shri Sanjay Sahai
Director (Personnel)
South Delhi Municipal Corporation
Dr. S.P.Mukherjee Civic Center
Minto Road, Delhi – 110 002.

4. Shri Goverdhan Ram Chowdhry
The Deputy Health Officer (South Zone)
South Delhi Municipal Corporation
Green Park, New Delhi. Respondents.

(By Advocate:Shri Yudhister Sharma for R-2 to 4)

ORDER (ORAL)

By Hon'ble Mr.V. Ajay Kumar, Member (J)

Heard both sides.

2. The present Contempt Petition is filed alleging non-implementation of the orders of this Tribunal dated 22.01.2015 in OA No.287/2015 where under this Tribunal disposed of the OA as follows :-

"4. In these circumstances, the OA is disposed of at the admission stage, without going into the other merits of the case, by permitting the applicant to make a fresh representation with regard to all his claims to the respondents within four weeks from the date of receipt of a copy of this order and if such a representation is made, the respondents shall consider the same and pass an appropriate reasoned and speaking order thereon within 90 days therefrom, in accordance with law."

3. The learned counsel for the respondents by drawing our attention to the Order dated 07.04.2016 which was enclosed with their reply, submitted that they have fully complied with the orders of this Tribunal and accordingly prays for the dismissal of the CP.

4. In the circumstances and in view of the substantial compliance of the orders of this Tribunal, nothing survives in the Contempt Petition. Accordingly, the same is closed and notices are discharged. However, the applicant is at liberty to question the order now passed by the respondents, if he is still aggrieved, in accordance with law. No costs.

(SHEKHAR AGARWAL)
Member (A)

(V. AJAY KUMAR)
Member (J)

